

### Tatas Offer for setting up Gas Based Fertilizers plants

3343. SHRI B. V. DESAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Tatas' have also applied for the setting up of a Bombay based high gas fertilizer plant which the Government are going to set up in Rajasthan/M. P./U. P. in the Sixth Five Year Plan;

(b) if so, whether the Tata have submitted a concrete proposal to Government for putting up plant in U. P. etc. ;

(c) if so, whether Government have taken a decision in regard to granting of permission to them ; and

(d) if so, what are the other parties who have applied for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DAIBLR SINGH): (a): M/s Tata Chemicals Limited have shown interest in setting up a gas-based fertilizer plant in Uttar Pradesh.

(b) and (d). No concrete proposal supported by Techno-Economic Feasibility Report has so far been received from any party including Tatas for putting up a gas based fertilizer plant.

(c) The question does not arise.

### Issue of Industrial Licences to Drug Firms

3344. SHRI B. V. DESAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether in an apparent bid to stimulate investments in the crucial field of drugs pending applications for industrial licences are being cleared expeditiously;

(b) whether it is a fact that large number of applications were received by the end of May, 1981 and only 10 applications were cleared upto June, 1981; and

(c) the main reasons for the delay and how many applications have so far been received and what are the steps being taken to dispose of all the applications received up till July, 1981?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) No, Sir. During the period January to May, 1981, 25 Industrial Licence applications for the manufacture of drug items were received. The position of disposal of these applications as on 30th June, 1981 is as under:-

i) Applications considered by the appropriate Approval Committees & decisions taken ;

ii) Applications considered by this Ministry and comments sent to the Secretariat for Industrial Approvals (Deptt. of Industrial Development) but were to be considered by the concerned Approval Committee;

iii) Applications at various stages of processing.

(Out of six applications mentioned at (ii) and (iii) above, comments on five have been sent to the SIA and the appropriate Approval Committees have since taken decisions thereon).

(c) During June and July, 1981 13 more Industrial Licence applications have been received and out of these, 10 have already been processed and comments sent to the SIA for being placed before the Approval Committees for consideration. The Committee have already considered 9 of these applications. The remaining three applications are at various stages of processing in this Ministry.

Wherever information necessary for the examination of the application has been submitted by the party, steps are taken to complete the examination and submit the comments to the SIA within the time prescribed under the procedure. Generally, the applications are being disposed off within the stipulated time limit.

### Proposal by West Germany and Italy for providing Telephone Instruments

3345. SHRI B.V. DESAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that West Germany and Italy have placed proposals before the telephone industries in providing telephone instruments ;

(b) if so, whether any final decision in this regard between both the countries has been reached ;

(c) if so, whether any agreement has been signed ; and